



# Central Administrative Tribunal Jammu Bench, Jammu

# Hearing through video conferencing

### TA. No.62/6824/2020

This the 8<sup>th</sup> day of December, 2020

# Hon'ble Mr. Rakesh Sagar Jain, Member (J) <u>Hon'ble Mr. Pradeep Kumar Member (A)</u>

Dr. Muhammad Maqbool Wani age 50 years, S/o Kh.Abdul Rahim Wani, R/o Village Moghal Pora, Tehsil and District Shopian, At present Aditional Professor, Department of Neurology, S.K. Institute of Medical Science, Soura, Srinagar.

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(Mr. Zafar Shah, Sr. Advocate with Mr. I. Sofi, Advocate)

#### Versus

- 1. S.K. Institute of Medical Science, through its Director, Soura, Srinagar.
- 2. State of Jammu and Kashmir, through Commissioner/Secretary to Government, Health and Medical Education Department, Civil Secretariat, Srinagar.
- 3. Dr. Rauf Parvez Asmi, At present Additional Professor, Department of Neurology, S.K Institute of Medical Science, Soura, Srinagar.

...... Respondents

(Mr. Sudesh Magotra, DAG)

## ORDER (ORAL)

## Hon'ble Mr. Rakesh Sagar Jain, Member (J)



- 1. The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It has been submitted at the Bar that since the respondent S.K. Institute of Medical Science has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to S.K. Institute of Medical Science.
- 2. Heard. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to S.K. Institute of Medical Science.
- 3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be listed before the appropriate Bench.



- 4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to place before the Hon'ble Bench for further orders.
- 5. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 19.01.2021. Accordingly, T.A. is closed.

(Pradeep Kumar) Member (A) (Rakesh Sagar Jain ) Member (J)

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